

THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET


ORDERS OF THE TRIBUNAL

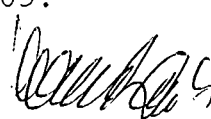
03.04.2009

OA No. 462/208

Mr. P.N. Jatti, Counsel for applicant.

On the request of the learned counsel for the applicant, let the matter be listed on 29.04.2009.


(B.L. KHATRI)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)

AHQ

29.04.2009

OA No. 462/2008


Mr. P.N. Jatti, Counsel for applicant.


Heard learned counsel for the applicant.

Learned counsel for the applicant submits that he wants to withdraw this OA with liberty reserved to him to file substantive OA.

In view of the submission made by the learned counsel for the applicant, the applicant is permitted to withdraw this OA with liberty reserved to him to file substantive OA.

The OA stands disposed of as having been withdrawn.


(B.L. KHATRI)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)

AHQ